

Arb.P. No. 1 of 2014

30-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N. Mozika, Advocate, present for the applicant.

Mr. VK Jindal, Sr. Advocate, assisted by Ms. QB Lamare, Advocate, present for the respondents.

Heard.

By means of this petition filed under Section 11 of the Arbitration and Conciliation Act, 1996, the petitioners have sought appointment of arbitrator in connection with the dispute with the respondents, North Eastern Electric Power Corporation Ltd. (NEEPCO).

Admit the petition.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. The petitioner is directed to provide two extra copies of the petition to the counsel for the respondents.

CHIEF JUSTICE

S.Rynjah

Arb.P. No. 2 of 2014

30-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the applicant.

Heard.

By means of this petition filed under Section 11 of the Arbitration and Conciliation Act, 1996, the petitioners have sought appointment of arbitrator in respect of a dispute arisen out of a contract executed with the respondents.

Issue notices to the respondents who may file their counter affidavits within a period of 4(four) weeks.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 14 of 2014

30-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. SP Mahanta, Advocate, present for the petitioners.

Heard.

By means of this petition filed under Section 11 and Section 12 of Contempt of Courts Act, 1971 read with Article 215 of the Constitution of India, the petitioners have complained disobedience of this Court's order dated 15-11-2013 passed in WP(C) No. 325 of 2013 whereby 6(six) vacancies out of the 60(sixty) vacancies advertised vide advertisement dated 5-9-2012, were directed not to be filled.

Issue notices to the respondent No.1 and respondent No.2 who may file their responses within a period of 4(four) weeks.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 22 of 2012

30-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. K. Paul, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Adjourned at the request of learned counsel for the respondents.

List on 19-8-2014 for hearing.

CHIEF JUSTICE

S.Rynjah

CRP. No. 15 of 2014

30-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the revisionist.

Mr. B. Bhattacharjee, Advocate, present for the respondents.

This is an admitted revision in which the lower court record has been received and the parties are represented through their counsel.

List this CRP in the week commencing 18th August, 2014 for hearing.

CHIEF JUSTICE

S.Rynjah